

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s INDO WORLD INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Indo World Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	14/06/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC204104
5.	Address of the registered office and principal office (if any) of corporate debtor	99, Patparganj, Delhi, DL- 110091, IN
6.	Insolvency commencement date in respect of corporate debtor	09/12/2019 (Orders passed in IB No.s 2268 & 2304 (ND) 2019). Orders received on 12/12/2019
7.	Estimated date of closure of insolvency resolution process	09/06/2020 (180 days from the date of communication of the order i.e. 12/12/2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Talwar Registration No. : IBBI/IPA-001/IP-P00227/2017-18/10426
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1, Link Road, Middle Basement, Jangpura Extension, New Delhi- 110014 E-mail : vinay@corporateconsultants.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1, Link Road, Middle Basement, Jangpura Extension, New Delhi- 110014 E-mail : vinay@corporateconsultants.in
11.	Last date for submission of claims	26/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a	Not Applicable



	class (Three names for each class)	
14.	(a) Relevant forms and (b) Details of authorised representatives are available at:	(a) Weblink : https://www.ibbi.gov.in/home/downloads (b) Not applicable as per the information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V, New Delhi, has ordered the commencement of a corporate insolvency resolution process against M/s Indo World Infrastructure Private Limited, w.r.t. IB No.s 2268 & 2304 (ND) 2019, on 09/12/2019 (orders received on 12/12/2019).

The creditors of M/s Indo World Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 26/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor, belonging to a class, as listed against the entry No.12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class [Creditors under Clause (b) sub-section (6A) of Section 21] in Form CA.

Submissions of false or misleading proofs of claim shall attract penalties.



Date: 14/12/2019
Place: New Delhi

Vinay Talwar
Interim Resolution Professional
Indo World Infrastructure Private Limited under CIRP
IBBI/IPA-001/IP-P00227/2017-18/10426